

(b) The amount of overtime paid to the Commercial Clerks is as under :

1968—Rs. 18,163/—

1969—Rs. 18,624/—

1970—Rs. 19,085/—

(c) Action has been taken to provide additional posts of Commercial Clerks at certain stations where there has been increase in workload, by withdrawing staff from certain less important stations. Instructions have also been issued to Station Masters controlling relieving staff that relief should be arranged promptly on receipt of requests from the stations and that the available relief should be judiciously utilized.

Shortage of Class IV Staff Experienced by Commercial Clerks in Goods, Parcel and Transhipment offices

3434. SHRI P. L. BARUPAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Commercial Clerks at Goods, Parcels and Transhipment offices experience difficulties in their work due to shortage of Class IV staff to handle the consignments ;

(b) whether any representation have been received in this connection ; and

(c) if so, the action proposed to be taken to rectify the position ?

THE MINISTER OF RAILWAY (SHRI HANUMANTHAIYA) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Pending cases in Kerala High Court

3435. SHRIMATI BHARGAVI THANKAPPAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of cases pending before the Kerala High Court as on 1st April, 1971 ;

(b) the number out of them which are pending for more than one year ; and

(c) whether Government propose to appoint more Judges to finalise the pending cases with High Court of Kerala ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) 34,392 on 31.12.1970. The figures as on 1.4.1971 are not readily available.

(b) 14,171 as on 31.12.1970.

(c) It is for the State Government to initiate proposal for appointment of more Judges. No proposal has been received from the Government of Kerala to increase the Judge strength of the High Court.

Vehicular Traffic between Chaukaghat and Ghaghraghat during Rainy Season (North Eastern Railway)

3436 SHRI B. R. SHUKLA : Will the Minister of RAILWAYS be pleased to state :

whether some arrangement existed for movement of Vehicular traffic *via* Railway Bridge across the Ghagra between Chaukaghat and Ghaghraghat Railway Station on the North Eastern Railway ; and

(b) whether Government propose to restore similar facilities for movement of Vehicular traffic at least during rainy seasons to avoid inconveniences to the public ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : Yes.

(b) The road decking was dismantled at the time of regirdering of the bridge in the year 1961, as the State Government had intimated at that time that they were not interested in the provision of decking on the new girders. There is no proposal to provide a new decking on this bridge.

Stopping of Trains on Station in Bahraich

3437. SHRI B. R. SHUKLA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Mail and most of the Express trains do not stop at any of the Railway stations situated in the District Bahraich (N. E. Railway) in Uttar Pradesh ; and

(b) if so, whether Government propose to make arrangement for the stoppage of such trains at the Jarwal Road Railway Station in the District Bahraich to avoid inconvenience to the travelling Public ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Although No. 1/2 Mail does not stop, one of the 3 pairs of Express train does stop at Jarwal Road of Bahraich District in U. P.

(b) The existing 6 pairs of trains including one pair of Express train i.e., 9 Up/10 Dn Kanpur-Barauni Express which are scheduled to stop at Jarwal Road station are found adequate for the present needs of the traffic offering there.

Repairs to 'Sick' Railway Wagons

3438. **SHRI VIKRAM CHAND MAHAJAN :** Will the Minister of RAILWAYS be pleased to state :

(a) the number of wagons as on 31st May, 1970 which were 'sick' viz, which were not on move due to minor repairs and the corresponding number as on 31st May, 1971, and

(b) how much time does it take to carry out minor repairs of the value of rupees five thousand on such sick wagons ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) and (b). The information is being collected and will be laid on the table of the Sabha.

Priority for Allotment of Quarters to Railway Employees

3439. **SHRI BUTA SINGH :** Will the Minister of RAILWAYS be pleased to state :

(a) whether the priority for the allotment of residential Government quarters to Railway employees is not taken according to their date of appointment, whereas Government residences are allotted to other Central Government employees strictly according to their date of appointment ; and

(b) whether the Railway employees who are senior in service are kept on the bottom for allotment of quarters, when they are

posted at a new place and their date of appointment is not taken into account for such purposes ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) and (b). The information is being collected and will be placed on the Table of the Sabha.

Rail Lines Between Kanchipuram and Avadi and Between Tambaram and Avadi

3440. **SHRI T. S. LAKSHMANAN :** Will the Minister of RAILWAYS be pleased to state :

(a) whether proposals to link up Railway lines between Kanchipuram and Avadi and between Tambaram and Avadi have been finalised ; and

(b) if not, whether Government propose to consider construction of these two rail links early in view of the growing industrialisation in the area ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No such proposals are under consideration.

(b) Due to paucity of funds, these rail links are not being considered for construction at present.

Policy Regarding Exchange of Correspondence with Unrecognised Railway Unions

3441. **SHRI CHANDRIKA PRASAD :** Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3898 on 25th August, 1970 regarding Policy and exchange of correspondence with unrecognised Railway Unions and state :

(a) the course open to Railway employees to get the grievances redressed. When majority of any category has broken away from recognised Unions and formed separate categorical Unions which are registered under the rules ;

(b) whether any instructions have been issued recently to Railways not to deal with these registered Unions ;